करेंगे कि :

(क) क्या यह सच है कि देश में विभिन्न राज्यों में बीड़ी कर्मचारियों को दी जाने वाली मजूरी में बहुत अन्तर है ;

(ख) यदि हां, तो विभिन्न राज्यों में बीड़ी कर्मचारियों के लिए मजूरी की कितनी न्यूनतम तथा अधिकतम दर निश्चित की गई है;

(ग) क्या सरकार समस्त देश में इन कर्मचारियों के लिए समान मजूरी निश्चित करने के किसी प्रस्ताव पर विचार कर रही है ?

(घ) यदि नहीं, तो क्या सरकार का विचार इस सम्बन्ध में कोई मजूरी बोर्ड नियुक्त करने का है ; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं ?

श्रम रोजगार तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री भागवत झा आज़ाद): (क) जी हां ।

(ख) एक विवरण जिसमें न्यूनतम मजूरी अधिनियम, 1948 के अन्तर्गत 1,000 बीड़ी मोड़ने के लिए निर्धारित न्यूनतम मजूरी की दरें दी गई हैं, सभा की मेज पर रख दिया गया है। [**पुस्तकालय में रखा गया। देखिए संख्या** LT-787/69]

(ग) बीड़ी उद्योग के लिए निर्धारित न्यूनतम मजूरी दरों में पाई जाने वाली असमानता के प्रश्न पर सरकार ने दिसम्बर, 1967 में हुई राज्य श्रम मंत्रियों की बैठक में विचार किया। बैठक में यह विचार व्यक्त किया कि सभी संबंधित राज्यों में मजूरी की दरें समान निश्चित करना सम्भव नहीं है; लेकिन फिर भी वर्तमान असमानताओं को धीरे-धीरे कम करने के प्रयास किये जाने चाहिएं और संबंधित राज्यों के सीमान्त क्षेत्रों के बारे में विशेष ध्यान दिया जाना चाहिए। यह भी निर्णय किया गया कि न्यूनतम मजूरी दरों में पाई जाने वाली असमानताओं को कम करने के मामले में नीति के मार्गदर्शन की व्यवस्था करने और इस प्रकार की असमानता के कारण उद्योग के एक राज्य से दूसरे राज्य में ले जाने संबंधी शिकायत, यदि कोई हो, की जांच करने के लिए श्रम मंत्रियों की एक स्थायी समिति बनाई जाए। इस उद्देश्य को दृष्टि में रखकर राज्य श्रम मंत्रियों की दक्षिणी अंचलीय समिति की बैठक नवबम्र, 1968 में हुई। दक्षिणी अंचलीय समिति की और बैठक 3 मई, 1969 को बुलाने का विचार है। अन्य अंचलों की बैठकें बुलाने का भी विचार है।

(घ) और (ङ). सरकार यह समझती है कि इस उद्योग में मजूरी की समस्यायें मजूरी बोर्ड के गठन की अपेक्षा ऊपर भाग (ग) में निर्दिष्ट प्रयासों द्वारा और अच्छी तरह निपटाई जा सकती हैं।

Enquiry into the Affairs of Bharat Sewak Samaj

*1166 SHRI MADHU LIMAYE: Will the Minister of FOOD AND AGRICULTURE be pleased to State:

(a) whether the terms of reference of the Kapur Inquiry Commission into the affairs of the Bharat Sewak Samaj do not include the grants and loans given by the State Governments to the Bharat Sewak Samaj;

(b) whether Government's attention has been drawn to the adverse remarks made by the Public Accounts Committee of Bihar Assembly against the B.S.S;

(c) the reasons for not including the assistance and loans given by the States; and

(d) whether Government propose to widen the terms of reference to cover State assistance and loans also?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) The terms of reference of the Kapur Inquiry Commission do not include

grants and loans given by the State Governments to the Bharat Sevak Samaj.

(b) The Bihar Government have not so far drawn Central Government's attention to any remarks of the Bihar Public Accounts Committee against the Bharat Sevak Samaj.

(c) The Bharat Sevak Samaj have to render accounts to the State Governments, and not to the Central Government, for financial assistance received by them from the State Governments. It is, therefore, for the State Governments concerned to decide whether any enquiry should be held into such accounts.

(d) No, Sir.

Mopla Bay Fishing Harbour in Kerala

*1167 SHRI VISWANATHA MENON:
SHRI P. GOPALAN:
SHRI C.K. CHAKRAPANI:
SHRI A.K. GOPALAN:

Will the Minister of FOOD AND AGRICULTURE be pleased to State:

(a) whether it is a fact that the Kerala Government have forwarded an estimate for Rs.5.95 lakhs for the construction of a quay at Mopla Bay Fishing Harbour for administrative and technical approval;

(b) if so, whether the Central Government have given the approval; and

(c) if not, the reason for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Several items of work for provision of landing and berthing facilities have been taken up at Mopla Bay and sanctions were issued in February/March, 1968 for an amount of Rs. 18.455 lakhs. No estimate of Rs. 5.95 lakhs for construction of a quay at Mopla Bay has been received from the Government of Kerala.

(b) Does not arise,

(c) Does not arise.

Pilots Project in Drought-Affected Areas

*1168. SHRI R. K. BIRLA:
SHRI ESWARA REDDY:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that Central Government in consultation with the State Governments have taken up pilot projects in the drought-affected areas which pose a problem every year;

(b) if so, the details of the projects taken up so far; and

(c) the areas where these projects have been put into operation and the results thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). A statement is placed on the Table of the Sabha.

Statement

The question of the implementation of suitable programmes of lasting benefit in scarcity frequented areas with a view to preventing drought and to mitigate its ill effects to the minimum has been under the active consideration of the Government of India. This problem calls for a many sided approach. The first and the foremost task was to classify the chronically drought affected areas into 'A', 'B' and 'C' categories on the basis of whether almost a total failure of crops in the area had taken place once everythree years, six years or ten years. Areas classified as 'A' are to be treated as the 'hard core' of such areas and are to be taken up for treatment first.

2. Due to paucity of funds, it was decided to make a beginning during 1968-69 by taking up pilot projects covering an area not larger than an average district, in the hard core of the chronically drougnt affected areas in the States of Andhra Pradesh, Mysore, Tamilnadu, Gujarat and Maharashtra. Under this approach it was proposed to take up investi-